

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II
(through web-based video conferencing platform)**

Item 10

**CP (IB) No. 41/Chd/Hry/2022
Under Section 9, IBC 2016**

In the matter of:-

Maral Overseas Ltd.

..Petitioner-Operational Creditor

Vs

Orient Craft Ltd.

...Respondent-Corporate Debtor

Present: Mr. Upinder Singh Advocate for the petitioner.

Heard this submission made by the counsel for the Operational Creditor as well as for the counsel for the Corporate Debtor counsel for the Operational Creditor has paid for grant of time to take instructions from his client in this matter as certain invoices raised against the Corporate Debtor or subjected to 10A of the IB Code. Ten days' time has granted for the matter and post this matter on 01.11.2023.

Sd/-
(Satya Ranjan Prasad)
Member (Technical)

October 17, 2023
Mamta/Mukta

Sd/-
(Dr. P.S.N. Prasad)
Member (Judicial)